

**CAT Ahmedabad Bench****CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.****OA No.80/2021 with MA No.113/2021****This the 10<sup>th</sup> day of June, 2021.**

**Coram :** Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)

1. Ilayus Musa Patel, S/o Shri Musa M Patel,  
Male, Aged 49 years,  
Superintendent of CGST (Group B), CGST, Audit Vadodara,  
Residing at Opp. Bhathuji Mandir, Navi Nagri, Kalitalavdi  
Bharuch-392001
2. Abdulwahid N. Shaikh, S/o Shri Nazirsadiq Shaikh,  
Male, Aged 50 years,  
Superintendent of CGST (Group B), CGST, Audit Vadodara,  
Residing at 42 Hajipark, Tandalja Road, Vadodara 390012.
3. Hirenkumar Jayantilal Patl, S/o Shri Jayantilal,  
Male, Aged 46 years,  
Superintendent of CGST (Group B), CGST, Audit Vadodara,  
Resideing at B/150, Vishwanath Township, Nr. Tulsidham Society,  
Shak Market Road, Zadeshwar Road, Bharuch-392015.
4. Mohammedamin M Shaikh, S/o Shri Mohammedishak, Male,  
Aged 45 years, Superintendent of CGST (Group B), CGST, Audit  
Vadodara, Residing at 202, Kasim Apartment, Opp. MES Girls  
School, Gendigate-Mogalwada Road, Vadodara-390017..... Applicants

(By Advocate : Shri Anil Gidwani)

Versus

1. Union of India  
Notice to be served through:  
Secretary, Revenue  
Ministry of Finance,  
North Block, New Delhi – 110001.
2. Central Board of Indirect Taxes,  
Notice to be served through:  
The Chairman, CBIC,  
Ministry of Finance, Department of Revenue,  
New Delhi- 110001.
3. Chief Commissioner of CGST& Central Excise,  
Vadodara Zone, GST Bhavan,  
Race Course Circle, Vadodara 390007.
4. Commissioner of CGST & Central Excise,  
Audit Commissionerate Vadodara,  
CGST & Excise Building  
Subhanpura, Vadodara 390023. .... Respondents.

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**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

1. Considering the reasons and grounds stated in the MA No.113/2021 for Joint Application, the same is allowed.
2. Counsel for the applicants submit that the applicants have made representations with regard to grant of Grade Pay Rs.5400/- to them on completion of their continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicants will be satisfied, if they may be permitted to submit additional representation before the authority concerned and this Tribunal be pleased to direct the respondents to consider the same expeditiously.
3. In view of the above submissions on behalf of the applicants, we dispose of the OA by granting liberty to the applicants to file additional representation with respect to his claim for grant of Grade Pay of Rs.5400/- in terms of the OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. The respondents are directed to consider the representations of the applicants in accordance with the existing rules and instructions, as also service record as per stipulated procedure, as expeditiously as possible, but not later than three months from the date of receipt of the additional representation of the

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applicants. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.

**4.** The OA stands disposed of accordingly. No order as to costs.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**

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